

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.132
CP/41(AHM)2023

Proceedings under Section 241 of Co. Act, 2013

IN THE MATTER OF:

Rohan Yogeshkumar Bhatt

.....Applicant

V/s

Bigspoon Foods Pvt. Ltd. & Ors.

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Parth Patel, Advocate

For the Respondent / RoC

: Ms. Vipal Solanki, Company Prosecutor
(Respondent No. 4)

ORDER

None has appeared on behalf of the respondent Nos. 1 to 3.

It is seen that, again no service report has been filed qua the service upon the non-appearing respondents.

Learned Counsel for the applicant seeks one more opportunity to file the service report.

Last opportunity is given to file a proper service report, and Counsel for the respondent Nos. 4 also at liberty to file a reply / objections, within a period of two weeks from the date of this order, with an advance copy to the other side. Thereafter, rejoinder, if any.

Re-list on 11.07.2024.

-sd-

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)